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Government of India
Ministry of Finance
(Department of Revenue)

.....

NEW DELHI: THE 11TH APRIL, 1978.

NOTIFICATION
INCOME TAX

No.2264 (F.No.404/83/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notifications of the Government of India in the Department of Revenue and Insurance No.872(F.No.404/61/75-ITCC) dt. 15.4.1975 and No.1285(F.No.404/79/76-ITCC) dt. 13.4.1978 of the Department of Revenue and Banking the Central Government hereby authorises Sharvshri V.K. Madganda and V.O. Bellad being Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date S/Shri V.K. Madganda and V.C. Bellad take over charge as Tax Recovery Officers.

sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
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(MISS GITA KRIPALANI)
ASST. DIRECTOR (RSCF).

NKJ